

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH NEW DELHI.

MA-587/95
in OA 351/92

(8)

New Delhi, dated the 9th March, 1995

COURT

Hon'ble Smt. Lakshmi Swaminathan, Member(J)

Shri Karma Veer
A-683, Sector 19-A
NOIDA(U.P.)
201301

... Applicant

(Present in person)

V/s

1. Director General,
Indian Council of Agricultural Research
Cum-Secretary to the Govt.of India
2. The Secretary, Indian Council of
Agricultural Research
cum Joint Secretary to the Govt.of
India,
Department of Agricultural Research and
Education, Krishi Bhawan, New Delhi
3. The Secretary to the Govt.of India,
Department of Expenditure, Ministry of
Finance, North Block, New Delhi.

... Respondents

(By Advocate Shri A.Kalia, proxy counsel
for Shri V.K.Rao)

JUDGMENT (ORAL)

Hon'ble Smt. Lakshmi Swaminathan, Member (J)

MA 587/95 in OA No.351/92 has been filed by
the applicant
/for permission to withdraw the application since the
relief as prayed for in the OA has already been granted.

Allowed.

In the circumstances, this OA is dismissed
as withdrawn.

Lakshmi Swaminathan
(Lakshmi Swaminathan)
Member(J)